

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2292 of 1998 (O&M)

United India Insurance Co. It.

... Appellants

V/s

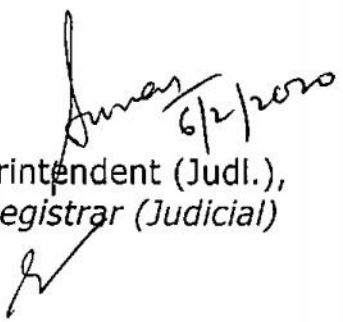
Rajiv Yadav & ors

..... Respondents

Resp.No.3- Smt. Jaituni w/o Sh. Umrao,
R/o by-pass Sohna,
Sub Tehsil Sohna
District Gurgaon
(Owner of truck dumper No. HR-29-A-2086)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **30.03.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 6th
February' 2019.


Superintendent (Judl.),
For Registrar (Judicial)